

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 17**  
**(IB)-461(PB)/2017**

**IN THE MATTER OF:**

BDR Builders and Developers Pvt. Ltd. .... Petitioner/Applicant  
v.  
Shilpi Cable Pvt. Limited .... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.**

**Order delivered on 16.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Milan Negi, Adv. (Appearance not marked)  
For the Respondent : Mr. Pawan Bhushan, Adv. For the R-7

**ORDER**

**IA-2086/2021**

Ld. Counsel Mr. Milan Negi appeared on behalf of the Applicant.

Despite the opportunity being granted in terms of the order dated 20.12.2023, no replies have been filed.

Today, Mr. Pawan Bhushan entered appearance on behalf of Respondent No. 7, there is no appearance on behalf of any other Respondent (Respondents No. 1 to 6). As prayed by the Ld. Counsel appearing on behalf of Respondent No. 7 further opportunity is granted to file the reply within one week subject to the payment of the cost of **Rs. 20,000/-** to be deposited in **Prime Minister's National Relief Fund (PMNRF)**. Respondents No. 1 to 6 are proceeded ex-parte.

At request, list the matter for a physical hearing **on 22.05.2024.**

-sd-  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

-sd-  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (JUDICIAL)**